

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORDER SHEET**

**ORDERS OF THE TRIBUNAL**

20.04.2012

OA No. 238/2012

Mr. C.B. Sharma, Counsel for applicant.

Learned counsel for the applicant wishes to represent before the respondents with regard his grievances. Accordingly, the applicant is at liberty to file a representation within a period of 15 days. If such a representation is filed, in that eventuality, the respondents are directed to consider the same in accordance with the provisions of law and shall pass a speaking order within a period of two months from the date of receipt of the representation.

If any prejudicial order is passed, the applicant is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar

(Anil Kumar)  
Member (A)

K. S. Rathore

(Justice K.S.Rathore)  
Member (J)

*ahq*